

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:2545

ANSWERED ON:14.03.2001

SALE PURCHASE OF KIDNEY

GANGASANDRA SIDDAPPA BASAVARAJ;GOWDAR MALLIKARJUNAPPA;IQBAL AHMED SARADGI;MINATI SEN;RAM CHANDRA DOME;SATYAVRAT CHATURVEDI;SUNDER LAL TIWARI

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government have constituted a three member committee to go into the case of sale-purchase of Kidney;
- (b) if so, the main features of the report submitted by the said committee;
- (c) the number of cases relating to sale/purchase of Kidney came to the notice of the Government during the last three years, State-wise and the action taken in each case by the authority;
- (d) the number and names of the surgeons arrested in this connection so far and the time by which the rest of them arrested;
- (e) whether the Government propose to make law to discourage the sale/purchase of Kidney; and
- (f) if so, the details in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA)

(a): No, Sir.

(b): Does not arise.

(c)&(d): Under section 13(2) of the Transplantation of Human Organs Act, 1994, the State Governments are empowered to appoint by a notification one or more officers as Appropriate Authorities for the purposes of the Act. Such Appropriate Authorities are empowered to investigate any complaints of breach of provisions of the said Act including those pertaining to sale and purchase of Kidney. State-wise details if any, of such cases are available with concerned State Governments.

(e)&(f): Provisions already exist under sections 18 to 21 of the said Act to discourage any such activities.